

**IN THE INCOME TAX APPELLATE TRIBUNAL,  
DELHI BENCH: 'F' NEW DELHI**

**BEFORE SHRI SAKTIJIT DEY, JUDICIAL MEMBER  
AND  
SHRI PRADIP KUMAR KEDIA, ACCOUNTANT MEMBER**

ITA No.818/Del/2019  
Assessment Year: 2011-12

Sh. Raj Kumar, C/o- Raj Kumar & Associates, CAs, L-7A (LGF), South Extension, Part-2, New Delhi	<b>Vs.</b>	Income Tax Officer, Ward-41(4), New Delhi
<b>PAN :AMQPK2576B</b>		
<b>(Appellant)</b>		<b>(Respondent)</b>

Appellant by	Sh. Raj kumar
Respondent by	Sh. Vijay Kataria, Sr. DR

Date of hearing	11.05.2022
Date of pronouncement	11.05.2022

**ORDER**

**PER SAKTIJIT DEY, JM:**

This is an appeal against order dated 29.11.2018 of learned Commissioner of Income Tax (Appeals)-14, New Delhi, pertaining to assessment year 2011-12.

**2.** We have heard the parties and perused the materials on record. As could be seen from the materials placed on record, the

assessee had opted for settling the dispute arising in the present appeal under the Direct Tax Vivad Se Vishwas Act, 2020.

**3.** Accepting assessee's declaration, the designated authority has issued Form-5 on 13<sup>th</sup> September, 2021. Thus, for all practical purposes, the dispute arising in the present appeal has been settled. Therefore, we permit the assessee to withdraw the present appeal. Accordingly, the appeal is dismissed as withdrawn.

**4.** In the result, the appeal is dismissed.

***Order pronounced in the open court on 11<sup>th</sup> May, 2022***

***Sd/-***  
**(PRADIP KUMAR KEDIA)**  
**ACCOUNTANT MEMBER**

***Sd/-***  
**(SAKTIJIT DEY)**  
**JUDICIAL MEMBER**

Dated: 11<sup>th</sup> May, 2022.

RK/-

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, New Delhi